

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

R.A. No. 57 of 1995
(Arising out of O. A. No. 514 of 1994)

Date of order 27.10.1995

Kamta Prasad Tiwari . . . Applicant

- Versus -

The Union of India & Others Respondents

CORAM: Hon'ble Mr S. Das Gupta, Member(A)
Hon'ble Mr J.S. Dhaliwal, Member(J)

ORDER

Hon'ble Mr S. Das Gupta, Member(A):-

This application seeks review of the judgement and order dated 5.4.1995 by which OA No. 514/94 was dismissed.

2. The applicant in the ^{aforesaid} OA had challenged an order by which he was transferred from Etmadpur to Tundla. This Bench of the Tribunal, after considering various pleadings had come to the conclusion that the application was utterly devoid of merits and it was accordingly dismissed.

3. The review of the aforesaid decision has been sought on the ground that the decision in *Shilpy Bose* case was not properly considered. It has also been contended that various grounds taken in the application have not been properly considered and that the Tribunal failed to adjudicate the *allegations of malafide*.

4. We have found that in our order dated 5.4.1995 the main substantive grounds taken by the applicant in O.A. were

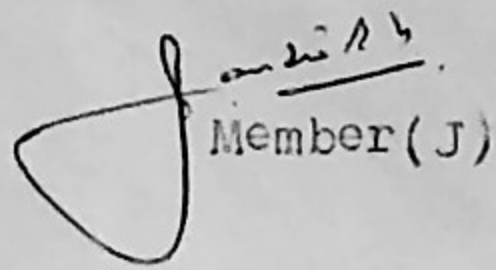
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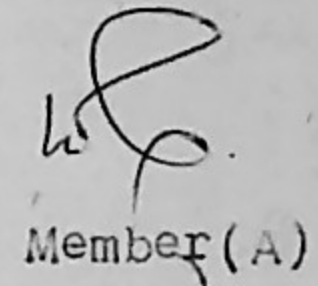
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discussed and rejected. It is not necessary that each and every ground taken in the OA must be discussed ~~in~~ extensively in the judgement.

5. An order already passed can be reviewed only if there is an error apparent on the face of the record or if any new fact is brought out which could not be brought out earlier despite due diligence. It can also be reviewed for an analogous reason. We do not find any error apparent on the face of record in the order dated 5.4.1995 nor has any new fact been brought out as would warrant a review of the order.

6. The Review application has no merit and is therefore dismissed.


Member (J)


Member (A)